

dropped or whether it will be taken up and also whether that is a qualified apology or not? (*Interruption*).

Mr. Speaker: Order, order. A decision has been taken.

श्री यशपाल सिंह (कैराना) : अध्यक्ष महोदय, मंत्रि-मंडल के लोग वाक-आउट कर रहे हैं। यह तो भारत सेवक समाज की बात थी।

13.01 hrs.

PAPER LAID ON THE TABLE

AIR CORPORATIONS (AMENDMENT) RULES

The Minister of Civil Aviation (Shri Kanungo): I beg to lay on the Table a copy of the Air Corporations (Amendment) Rules, 1965, published in Notification No. S.O. 1052 dated the 3rd April, 1965, under sub-section (3) of section 44 of the Air Corporations Act, 1953.

[Placed in Library, see No. LT-3199/65].

13.01½ hrs.

COMMITTEE ON GOVERNMENT ASSURANCES

MINUTES OF TENTH SITTING

Shri Siddananjappa (Hassan): I beg to lay on the Table the Minutes of the Tenth Sitting of the Committee on Government Assurances held during the current Session.

Mr. Speaker: Order, order. All those who want to go out may go silently; they ought not to disturb the proceedings.

13.02 hrs.

BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): Mr. Speaker, Sir. . . .

Shri Hari Vishnu Kamath (Hoshangabad): Has he recovered from his illness?

Shri Satya Narayan Sinha: Yes; therefore, I am here today. I regret I was prevented by illness to be present in the House on the 15th to announce the weekly business. Certain observations were made by certain hon. Members when the business was announced on my behalf by Shri B. R. Bhagat, and you were pleased to observe that I should make a statement in the House today in connection with the points raised I find from the proceedings that some of the points raised were disposed of by you. Therefore, it makes my task easier and I shall deal with only those points which were not disposed of by you.

Shri Daji raised the same chronic question about the Bonus Bill. The Minister concerned—I see from the proceedings with regard to the Demands for Grants under the Ministry of Labour—proposed that he is making all endeavours to introduce the Bill in this House, . . .

Shri S. M. Banerjee (Kanpur): What about the discussion?

Shri Satya Narayan Sinha: Perhaps he has promised that he is making all efforts to introduce that Bill. After the Bill is introduced—I do not know when it would be introduced here—and if time permits—I do not know how much time would be at our disposal—we shall try to take up the Bill after the House is free from financial business. I would like the House to know the position regarding the time available for legislative business.

After the House is free from financial business which is expected to be over by the 5th May, we will be left with only four working days, namely, Thursday the 6th, Friday, the 7th, Monday, the 10th and Tuesday, the 11th. The total availability of time during these four days would be 17½ hours. If you spend one hour, as happened today, everyday, that also will perhaps shorten that available time. We propose to give priority

to the discussion of the resolution seeking approval of the President's rule in Kerala, and the Kerala State Legislature (Delegation of Powers) Bill which is likely to be introduced in the near future and the Kerala budget, and, time permitting, we would also like to pass a Bill regarding quorum. (*Interruption*). If we are still left with some time, we will take up other important Bills which will include the Bonus Bill also. The *inter se* priority for Bills will have to be determined after taking into account the availability of time and the importance of each Bill.

Then, Shri Hari Vishnu Kamath raised the question of the annual report of the Home Ministry being made available. (*Interruption*). It has been circulated and hon. Members must be satisfied now.

श्री प्रकाशवीर शास्त्री (बिजनौर) : माननीय मंत्री जी यह आश्वासन दे चुके हैं कि वह उत्तर प्रदेश विधान सभा और हाई कोर्ट के झगड़े के बारे में डिस्कशन को जरूर इसी अधिवेशन में लायेंगे।

श्री सत्य नारायण सिंह : मैं ने कहा तो जरूर था, लेकिन माननीय सदस्य को मालूम होगा कि जिस वक्त मैं ने यह बात कही थी, उस के बाद हाई कोर्ट का कुछ फैसला हुआ और उस से स्थिति में काफी परिवर्तन हो गया है। इस बारे में अध्यक्ष महोदय, आप से बात हुई है। यह सांचा गया था कि अभी इस प्रश्न कोन उठाया जाये।

श्री प्रकाशवीर शास्त्री : जब यह प्रश्न उठा है, तो उस पर निर्णय लेना चाहिए।

श्री सत्य नारायण सिंह : उस पर सोच लेंगे। जैसे माननीय सदस्य चाहेंगे वैसे कर लेंगे।

Then, Shri Kamath also raised the question of the duration of the present session. I have already written to you, Sir, that in consultation with the Prime Minister it has been proposed that the House may be extended, up to Tuesday, the 11th of May.

Shri Kamath has said something about the conjectures in the press about the shape of the Quorum Bill. We have not taken any final decision about the shape of the Bill as yet. This is a matter which affects the entire House and I would like to secure the maximum agreement on this point. I have already written to you and to the Chairman, Rajya Sabha, asking for advice and guidance in the matter. I propose inviting representatives of the different sections of the House for informal discussion about the shape of the law relating to quorum. I will do it very soon, because I do not want it to be said that it is done by the brute majority and all that, as is sometimes said. We will place the entire thing before the leading Members of the different groups, of all sections of the House, and take a decision. Let us all decide. We are faced with a situation which calls for a remedy; they will all suggest what is the proper and suitable thing to do, and we will certainly adhere to that.

Shri Ranga—he is not here now—raised the question of amendment to the Official Languages Act. All that I can say is that the Government is considering this matter. We do not want to take any hasty action on this. Government will take some decision soon, and then we will tell the House what we are going to on this matter. I think these are the points that were raised.

श्री बागड़ी (हिसार) पहली मई की छुट्टी ?

Shrimati Renu Chakravarty (Barrackpore): Sir, about the quorum; Shri Kamath has always been raising this question of quorum. As it is, there must be at least 50 Members to make up the quorum. But, is it the will of the Minister that we shall now reduce this number to 25 or so, or even below, when there is such a huge, brute majority of his party here? Why should the quorum of 50 be reduced to 25 or 15, when for such things as Adjournment Motion, and so on,

[Shrimati Renu Chakravartty]

the minimum number required is much more? I am totally opposed to it.

Mr. Speaker: Nobody has said it.

Shrimati Renu Chakravartty: They have said it so many times; he is finding it so difficult because Members do not stay in the House, and is taking shelter behind Shri Kamath—*(Interruption)*.

Shri Muthyal Rao (Mahabubnagar): We here are sitting throughout. It is only they who do not sit.

Shrimati Renu Chakravartty: Why should we sit?

Shri Muthyal Rao: It is also your responsibility.

Mr. Speaker: Order, order.

Shri Satya Narayan Sinha: I do not see why the hon. lady Member is so much exercised. I have not said anything. I only said we are going to invite representatives of all sections of the House. Certainly I will invite her opinion also, and let us all see what we can do to solve the difficulty.

Shri Indrajit Gupta (Calcutta South West): Arising out of the announcement that the session is going to be extended up to 11th of May, with extra sittings or working days on the 10th and the 11th. . . .

Mr. Speaker: On Thursday last, it was announced.

Shri Indrajit Gupta: Yes, Sir. According to your kind announcement on that day, some of us tabled some questions expecting that there will be Question Hour on the 10th and the 11th also. But those questions have been returned to us by the Notice Office with the remarks that until it is officially confirmed and announced in the bulletin, those questions may not be accepted. Therefore, I request you. . . .

Mr. Speaker: Probably mine was not considered as credit-worthy as that of the Minister of Parliamentary Affairs! Now, it will be done.

Shri H. N. Mukerjee (Calcutta Central): From the Minister's state-

ment, it appears that only about 17½ hours would be available for discussion of many of the important matters mentioned: the Kerala budget, and all sorts of appurtenances have been mentioned: conceivably the Bonus Bill, presumably the Quorum Bill and God knows what else. I cannot imagine how all these can be fitted into the short period. . . .

Mr. Speaker: We will sit together and then we will see. Shri Kamath. No new thing to be raised.

Shri Hari Vishnu Kamath: I will refer only to those things to which he has referred.

The House will naturally await the introduction of the Quorum or rather the Anti-quorum Bill to see its shape, contour and complexion.

About the duration of the session, I do not know what insuperable hurdle there is to extend the session beyond the 11th. I understand—I cannot vouch for the authenticity of that report—that the other House, the Council, will be sitting till the 14th. Notwithstanding the unexpected and regrettable postponement, at President Johnson's request of the Prime Minister's visit to the United States, I believe that the schedule of his visit to the Soviet Union stands unaltered. As I said the other day, even the Prime Minister will agree that the business of the House should not be tailored to the needs of the executive or to the programme of even the Prime Minister. I would like to know therefore, what other reasons there are that prevent the extension of the session beyond the 11th, upto the 14th at least so that we can dispose of some of the pending Bills.

Mr. Speaker: That can be considered in the Business Advisory Committee meeting.

Shri Hari Vishnu Kamath: In this bulletin which the Lok Sabha Secretariat sent us on the opening day of the session, 34 Bills are listed. None of the Bills will be put through this session. It is very wrong.

I come to the last point which concerns you also, Sir. The other day you were good enough to say that there was some substance in what I had said, and Mr. Hiren Mukerjee also.

Mr. Speaker: That I am considering still.

Shri S. M. Banerjee: There was a request by some of us that May Day should be declared as holiday. The Business Advisory Committee considered this matter....

Mr. Speaker: The difficulty was, I thought that if May Day is to be a holiday, we will have to sit on the 8th, which is a second Saturday and the whole office would be closed.

Shri S. M. Banerjee: Many of us have to go back to our constituency on May Day, because that is the international solidarity day of the working class. We can sit on any other Saturday.

Mr. Speaker: I will consider it. Shri Yashpal Singh.

Shri Yashpal Singh (Kairana): What about my motion?

Mr. Speaker: I called him to continue his speech on the demands of Ministry of Transport.

13.13 hrs.

DEMANDS FOR GRANTS—contd.

MINISTRY OF TRANSPORT—contd.

Mr. Speaker: The House will now take up further discussion and voting on the Demands for Grants relating to the Ministry of Transport. 1 hour and 40 minutes remain.

Shri Indrajit Gupta (Calcutta South West): When will the minister reply?

Mr. Speaker: What time does the minister require for his reply?

The Minister of Transport (Shri Raj Bahadur): About an hour.

Mr. Speaker: That means only 40 minutes remain for the members. I can extend it only by a few minutes because we are so hardpressed for time.

Shri Harish Chandra Mathur (Jalore): After you have left, it will

be difficult for us to ask for more time, Sir.

Mr. Speaker: I can extend it by half an hour. Shri Yashpal Singh.

13.14 hrs.

[MR. DEPUTY SPEAKER in the Chair]

श्री यशपाल सिंह (कैराना) : भारत ही अकेला देश है जिस में बसों द्वारा, ट्रक द्वारा केवल छः परसेंट माल ढोया जाता है । इंग्लैंड में 69 परसेंट माल बसों द्वारा ढोया जाता है जब कि हमारे देश में केवल छः परसेंट ही ढोया जाता है । इस का कारण यह है कि पर माइल पर टन हम को रेलों के मुकाबले में साढ़े छः नए पैसे ज्यादा देने पड़ते हैं । इस का नतीजा यह है कि एक मिलियन टन ऐसा माल है जो कि बगैर ढोये पड़ा रहता है । सरकार ने आज तक कोई इस तरह के स्टैटिस्टिक्स नहीं दिये हैं कि कितनी ट्रक्स बिगड़ी पड़ी रहती हैं, कितनी बसें बेकार पड़ी रहती हैं । पिछले हफ्ते कृषि मंत्रालय ने बताया था कि चालीस हजार ट्रैक्टर देश में हैं जिन में से बीस हजार ट्रैक्टर हर वक्त बिगड़े पड़े रहते हैं और सिर्फ बीस हजार ही काम करते हैं । हमारे ट्रान्सपोर्ट के महकमे ने आज तक कोई रिपोर्ट ऐसी नहीं दी है कि 55,000 बसों में से जो कि यात्री बसें हैं कितनी खराब रहती हैं और कितनी चलती रहती हैं । देश के आंकड़ों को देखने से हमें पता चलता है कि चालीस लाख आदमी ऐसे हैं जो कि सफर करते हैं और सिर्फ 55,000 बसें हैं । इस का नतीजा यह होता है कि लाखों आदमी बगैर ट्रान्सपोर्ट के खड़े रह जाते हैं । अकेले दिल्ली शहर में यह हालत है कि शाम के वक्त हजारों आदमी इसलिए खड़े रह जाते हैं कि उन्हें बसें नहीं मिलती है । जब कैपिटल की यह हालत है तो बाहर का क्या हाल हो सकता है, इस का अनुमान आप आसानी से लगा सकते हैं ।

दिल्ली शहर में आज बसों का किराया बम्बई, कलकत्ता, मद्रास आदि शहरों में बसों के किराये से बहुत ज्यादा है ।

*Moved with the recommendation of the Presidents.